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ITEM NO.20 (M) COURT NO.5 SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011
(Arising out of impugned final judgment and order dated 24/09/2010
in CR No. 213/2010 passed by the High Court Of Judicature at
Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln.(s) for exemption from filing O.T., permission to file
Vol.IV, permission to file rejoinder affidavit and office report)
Date : 26/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ashok Desai, Sr. Adv.

Ms. Rukhmini Bobde, Adv.

Ms. Nandita Bajpai, Adv.

M/s. Parekh & Co., Adv.

For Respondent(s) Mr. Amit Anand Tiwari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List on 20 th

September, 2016, as prayed for.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-cum-PS

COURT MASTER